बैंक ऑफ इंडिया Bank of India BOI Relationship beyond banking

Lokhandwala Andheri Branch, Mumbai North Zone:
Address: Silver Arch, Ground Floor, A Wing, Indra Darshan Layout, Lokhandwala Complex, Andheri West, Mumbai - 400053 .

Ref Num:LAW/RKM/2023-24/13(2)/01 Date- 26-06-2023

To,

BORROWER- MR RAJEEV MANBAHADUR SINGH
FLAT NO.A/53, 5TH FLOOR, BLDNG NO.6 NALANDA PUSHP CHSL, SECTOR NO.II, MITTAL ENCLAVE JUCHANDRA, NAIGAON (E), TAL- VASAI, DIST- THANE - 401208.

CO-BORROWER- MRS. RAJANI RAJEEV SINGH
FLAT NO.A/53, 5TH FLOOR, BLDNG NO.6 NALANDA PUSHP CHSL, SECTOR NO.II, MITTAL ENCLAVE JUCHANDRA, NAIGAON (E), TAL-VASAI, DIST-THANE-401208.

Sir/Madam,

NOTICE U/S 13(2) OF THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT 2002

At the request made by you, the Bank has granted to you various credit facilities aggregating to an amount of Rs.20,89,537/- through Lokhandwala Andheri West Branch. We give hereunder details of various credit facilities granted by us and the outstanding dues thereunder as on the date of this notice:-

Nature of Facility	Sanctioned Limit	Outstanding dues
(a) Start Home Loan (017375110000028)	Rs. 20,89,537/-	Rs. 19,58,616/-

2. The aforesaid credit facilities granted by the Bank are secured by the following assets/securities (particulars of properties/assets charged to Bank):-
Equitable Mortgage of Flat No.A/53, 5th Floor, Bldng No.6 "Nalanda Pushp CHSL" Sector No. II, Mittal Enclave, Juchandra, Naigaon(E), Tal-Vasai, Dist-Thane (MH)-401208.
3. As you have defaulted in repayment of your dues to the Bank under the said credit facilities, we have classified your account as Non-Performing Asset with effect from 31.03.2019 in accordance with the directions/guidelines issued by the Reserve Bank of India.
4. For the reasons stated above, we hereby give you notice under Section 13(2) of the above noted Act and call upon you to discharge in full your liabilities by paying to the Bank sum of Rs.19,58,616 (contractual dues up to the date of notice) with further interest thereon @ 9.10% p.a. compounded with monthly rests, and all costs, charges and expenses incurred by the Bank, till repayment by you within a period of 60 days from the date of this notice, failing which please note that we will entirely at your risks as to costs and consequences exercise the powers vested with the Bank under Section 13 of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, against the secured assets mentioned above.
5. While we call upon you to discharge your liability as above by payment of the entire dues to the Bank together with applicable interest, all costs, charges and expenses incurred by the Bank till repayment and redeem the secured assets, within the period mentioned above, please take important note that as per section 13(8) of the SARFAESI Act, the right of redemption of secured assets will be available to you only till the date of publication of notice for public auction or inviting quotations or tender from public or private treaty for transfer by way of lease, assignment or sale of the secured assets.
6. The amounts realized from exercising the powers mentioned above, will firstly be applied in payment of all costs, charges and expenses which are incurred by us and/or any expenses incidental thereto, and secondly in discharge of the Bank's dues as mentioned above with contractual interest from the date of this notice till the date of actual realization and the residue of the money, if any, after the Bank's entire dues (including under any of your other dues to the Bank whether as borrower or guarantor) are fully recovered, shall be paid to you.
7. If the said dues are not fully recovered from the proceeds realized in the course of exercise of the said powers against the secured assets, we reserve our right to proceed against you and your other assets including by filing legal/recovery actions before Debts Recovery Tribunal/Courts, for recovery of the balance amount due along with all costs etc. incidental thereto from you.
8. Please take note that as per Sub-section (13) of the aforesaid Act, after receipt of this notice, you are restrained from transferring or creating any encumbrances on the aforesaid secured assets whether by way of sale, lease, license, gift, mortgage or otherwise.
9. The undersigned is a duly authorized officer of the Bank to issue this notice and exercise powers under Section 13 of aforesaid Act.
10. Needless to mention that this notice is addressed to you without prejudice to any other right or remedy available to the Bank.

Place: Mumbai **Yours faithfully,**
Date: 26-06-2023 **AUTHORISED OFFICER**

सेंट्रल बैंक ऑफ इंडिया Central Bank of India

Seven Bunglows Branch
Pran Ashish,Opp. Picnic Cottage, Jp Road, Seven Bunglows, Andheri (west), Mumbai - 400061
Email – bmmsro1294@centralbank.co.in

RECV-SARFAESI/2023-24 **Dt. 12-04-2023**
(By Registered Post A.D/ Hand Delivery)

To,
Mrs. Bhavna Pushpa Hamal (borrower), Mr. Pushpa Mathura Hamal (Co-borrower), Flat No -34 Nepali Chawal Vikas Nagar Veera Desai Road Near, J Menghani School Mumbai-4000102.
(A/c. No.-5232069972)

Dear Sir/Madam,

Notice U/S 13(2) of Securitisation and Reconstruction of Financial Assets And Enforcement of Security Interest Act, 2002 (54 of 2002) herein called as "Act".

We have, at your request, granted to you various credit facilities through our-**seven Bungalows Branch,** from time to time by way of financial assistance, against various assets creating security interest in favour of the Bank. The relevant particulars of the said credit facilities are stated in Schedule 'A'. You have availed the financial assistance with an undertaking for repayment of the said financial assistance in terms of the said agreement(s) / document(s) executed by you in favour of the bank.

You have also created Mortgage creating security interest in favour of the Bank. The relevant particulars of the secured assets are specifically stated in Schedule 'B'.

You have also acknowledged subsistence of the liability in respect of the aforesaid credit facilities by executing confirmation of balance and revival letters and other documents from time to time. The operation of and conduct of the above said financial assistance/ credit facilities have become irregular and the debt has been classified as non-performing assets on 31/03/2023 in accordance with the directives/ guidelines relating to asset classifications issued by the Reserve Bank Of India consequent to the default committed by you in repayment of principal debt and interest thereon.

Despite repeated requests, you have failed and neglected to repay the said dues/ outstanding liabilities.

Therefore, **Central Bank Of India** hereby calls upon you u/s. 13(2) of the said Act by issuing this notice to discharge in full your liabilities stated hereunder to the Bank, within 60 days from the date of this notice. Your outstanding liabilities (in aggregate) due and owing to the Bank is in the Sum of **Rs. 2251432.50/- (Rupees Twenty Two Lakh Fifty One Thousand Four Hundred Thirty Two And Fifty Paisa Only.) as on date of NPA (i.e.31/03/2023).** You are also liable to pay future interest at the contractual rate on the aforesaid amount from the date of NPA together with incidental expenses, cost, charges, etc.

If you fail to repay to the bank the aforesaid sum of **Rs. 2251432.50/- (Rupees Twenty Two Lakh Fifty One Thousand Four Hundred Thirty Two And Fifty Paisa Only)** with further interest and incidental expenses costs as stated above in terms of this notice u/s. 13(2) of the Act, the Bank will exercise all or any of the rights detailed under sub section (4) of Section 13 and under other applicable provisions of the said Act. The amount realized so by exercising the powers mentioned above, will first be applied for recovering all Costs, Charges & Expenses incidental thereto incurred by us and secondly would be applied in discharge of our dues as mentioned above with contractual rate of interest till the actual date of realization. Residual amount, if any, shall be paid to the person entitled thereto in accordance with his/ her right and interest.

You are also put on notice that in terms of Sub-Section (13) of Section 13, you shall not transfer by sale, lease or otherwise the said secured assets detailed in Schedule 'B' of this notice without obtaining written consent of the Bank & further as per Section 29 of the act, if any person contravene's / abets or attempts to contravene provisions of the act, the punishment shall be upto one year imprisonment or fine or with both.

The Bank reserves the right to call upon you to repay the liabilities that may arise under the outstanding Bills discounted, Bank Guarantees and Letters of Credit issued and established on your behalf as well as other contingent liabilities. Further, notwithstanding our action or proceeding under Securitization and Reconstruction of Financial Assets & Enforcement of Security Interest Act, 2002, we also reserve our right either

(i) To simultaneously file, proceed and pursue Suits /Applications / Cases against you and guarantor/s before the D.R.T / Court, as the case may be, to realize the outstanding dues and or
(ii) To proceed against you & the Guarantor/s before Debt Recovery Tribunal / Court, for recovery of the balance amount due to our Bank, if the entire outstanding amount together with the contractual rate of interest are not fully satisfied with the sale proceeds of the secured assets and or
(iii) To proceed against you and Guarantor/s for initiating Criminal action for the acts or omission committed by you under the provisions of Law.

Your attention is invited to provisions of sub Section (8) of Section 13 of the act in respect of time available to you to redeem the secured assets.

This notice is without prejudice to the Bank's right to initiate such other actions or legal proceedings, as it deems necessary under any other applicable provisions of Law.

Sr. No.	Nature Of Facility	Outstanding as on 31/03/2023
1	TL (HOUSING LOAN)	Rs. 2251432.50

Schedule 'B'

All That Piece & Parcel Of Property No.,(add.) -Situate On 4th Floor A Wing Of The Building Known As " Kuber Ganraj " On The Land Bearing No.-2 Of Village Titwala, Within The Jurisdiction Of Registration Taluka Kalyan Dist Thane Maharashtra-421605

Yours Faithfully
AUTHORISED OFFICER

BHARAT CO-OPERATIVE BANK (MUMBAI) LTD.
(MULTI-STATE SCHEDULED BANK)
Central Office : "Marutagiri", Plot No. 13/9A, Sonawala Road, Goregaon (East), Mumbai-400063.
Tel. : 61890088 / 61890134 / 61890083.

POSSESSION NOTICE

WHEREAS

The undersigned being the Authorized Officer of Bharat Co-operative Bank (Mumbai) Ltd., under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated 21.09.2021 calling upon the Borrower: **Ms. Tanuf Murtuza Dalvi** to repay the amount mentioned in the notice being **Rs.28,06,978/- (Rupees Twenty Eight Lakh Six Thousand Nine Hundred and Seventy Eight)** as on 28.08.2021 within 60 days from the date of receipt of the said notice.

The said borrower having failed to repay the amount, notice is hereby given to the said borrower and the public in general that the undersigned through Mandal Adhikari, Ovale, Taluka Panvel in execution of Order dated 03.03.2023 passed by District Magistrate, Raigad, in Case No.S.R.No.1060-2022, has taken Physical Possession of the property described herein below in exercise of e
undersigned under section 13(4) of the said A d
Rules on this **27th day of June of the year 20**
The said borrower in particular and the p y
cautioned not to deal with the said property and any dealings with the said property will be subject to the charge of Bharat Co-operative Bank (Mumbai) Ltd. for an amount **Rs.28,06,978/- (Rupees Twenty Eight Lakh Six Thousand Nine Hundred and Seventy Eight)** as on 28.08.2021 along with further interest thereon.

DESCRIPTION OF THE PROPERTY

Flat No.A 404, admeasuring 394 sq.ft carpet area situated on the 4th floor, Building known as "Rose Apartment", Rose Apartment Co-op Hsg.Soc. Ltd, on Plot No.88, Sector-20, Ulwe Node, Taluka Panvel and District Raigad-410206 owned by Ms. Tanuf Murtuza Dalvi and bounded by:

East : Plot No.89 West : Plot No.87
North : Internal Road South : Plot No.88

Date : 27.06.2023 **Sd/-**
Place : Panvel **Authorised Officer**

PUBLIC NOTICE

NOTICE is hereby given to the public at large that, under the instructions of our client, we are investigating the right, title and interest of **Torrent Investments Private Limited**, a company incorporated under the provisions of Companies Act, 1956 and deemed existing under the provisions of Companies Act, 2013, CIN U67120GJ1985PTC007573, having registered address at Samanvay, 600 Tapovan, Ambawadi, Ahmedabad 380 015 ("**Owner**") to the premises described in the **First Schedule** hereunder written ("**Premises**").

We have been informed that the Owner has inadvertently lost / misplaced the original title documents as more particularly described in the **Second Schedule** hereunder written ("**Original Title Documents**") and the same are not traceable.

All persons having any claim, right, title, interest or demand whatsoever into, upon or in respect of the Premises and/or any portion thereof including by way of sale, share, conveyance, acquisition, requisition, partition, transfer, exchange, assignment, mortgage including by way of deposit of title deeds, pledge, hypothecation (including by way of receivables), security interest, guarantee, charge, gift, trust, maintenance, inheritance, testamentary instrument, possession, let, lease, sub-lease, power of attorney, tenancy, sub tenancy, lien, *lis pendens*, license, easement, bequest, encumbrance, wakf, negative or other covenant, beneficial right / interest under any trust, right of prescription or preemption, family arrangement, or any other agreement / writing / document or other disposition or under any decree, order or award passed by any court or tribunal or authority or for whatsoever reason or otherwise claiming howsoever including by operation of law (collectively, "**Claims**") are hereby requested to make the same known in writing along with supporting documentary proof to the undersigned at Khaitan & Co, Advocates at One World Centre, Tower-1C, 13th floor, Senapati Bapat Marg, Elphinstone Road, Mumbai 400 013, within a period of **14 (fourteen) days** from the date of publication hereof and all Claims shall be deemed to have been abandoned / relinquished / waived and the same shall not be binding on the Owner.

Further, if any person/s have found the Original Title Documents, they are requested to make the same known to us and handover the Original Title Documents at the address mentioned above.

FIRST SCHEDULE

(description of the Premises)

5 (five) fully paid-up shares bearing distinctive Nos 51 to 55 (both inclusive) and having face value of INR 50 (Indian Rupees Fifty) each issued by Mani Mahal Premises Co-operative Society Limited (bearing registration No. BOM/GEN/704 of 4-7-70) under Share Certificate No. 11 dated 7 December 1979 together with the ownership right, title and interest to Unit / Office No. 202 admeasuring 1,582 square feet situated on the 2nd Floor of the building known as '*Mani Mahal*' standing on all that piece and parcel of land New Survey Nos 8008, 8011, 8017, and 8019 and Cadastral Survey No. 1505 of Girgaon Division and situated at 11/21 Mathew Road, Mumbai - 400 004.

SECOND SCHEDULE

(*List of Original Title Documents*)

Sr No.	Description of the Document
1.	Agreement dated 26 July 1967 made between M/s Aarti Constructions and Savitri Hiralal Lalwani and Pamo Dhanomal.
2.	Agreement dated 1 April 1973 executed between Pamo Dhanomal Lalwani and Sita Dhanomal.
3.	Instrument of Transfer of Shares dated 9 July 1992 executed between (i) Savitri Hiralal Lalwani, and (ii) Sita Dhanomal and Torrent Exports Limited.
4.	Documents by which the tenancy rights of Mahendra Electricals Limited was transferred / surrendered in favour of Torrent Investments Private Limited (then known as Torrent Exports Limited).
5.	Documents by which the tenancy rights of Torrent Cables Limited was transferred / surrendered in favour of Torrent Investments Private Limited (then known as Torrent Exports Limited).

Dated this 30th day of June, 2023.

For Khaitan & Co
Sd/-
Harsh Parikh
Partner

Union Bank of India

Asset Recovery Management Branch:
21 Veena Chambers Mezzanine Floor, Dalal Street, Near Bombay Stock Exchange, Fort, Mumbai-400023.
Email: arb.msm@unionbankofindia.bank

CORRIGENDUM

For **E-AUCTION SALE NOTICE (UNDER SARFAESI ACT)** published in this newspaper on 28.06.2023. In this notice the Borrower **a)Mr Hummingbird Cargo, Lot No. 5 has wrongly printed columns 2 & 3 instead read as below.**

a) Reserve Price in Rupees b) Earnest Money Deposit(EMD) in Rupees	Debt Due Contact Person and Mobile No Inspection Date/Time
a) ₹ 1,13,70,000.00 b) ₹ 11,37,000.00	As of 31.03.2023 1,36,10,809/- (Rupees One crore thirty Six Lakh Ten Thousand Eighty Hundred nine only) as on 31.03.2023 plus further interest, cost & expenses Mr Vaisnawar Pathak - Mobile No. 9334527760 Mr. Sudhakar Galav 9662128842 18.07.2023 3:00 pm to 5:00 pm

Other details remaining the Same.

Sd/-
Authorised Officer

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR M/S MYP ENTERPRISES LIMITED.
OPERATING IN MANUFACTURING & TRADING OF FIBRES, YARNS & FABRICS.
(Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1	Name of the corporate debtor along with PAN/ CIN/ LLP No.	M/s MYP Enterprises Limited CIN: U18101MH2006PLC159911 PAN: AAECM5670R
2	Address of the registered office	702, 7th Floor, Bombay Market Building, Near A.C. Market, 78, Tardeo Road, Mumbai - 400034
3	URL of website	There is no website of Corporate Debtor (CD)
4	Details of place where majority of fixed assets are located	As on Insolvency Commencement Date (ICD), the assets (Financial Assets) are majorly in Mumbai
5	Installed capacity of main products/ services	The Company in earlier years was primarily engaged in manufacturing & trading of yarn and fabrics. However since last few years it is engaged into various trading activities.
6	Quantity and value of main products/ services sold in last financial year	As per Audited Financial Statement of FY 2022-23 there was revenue of Rs.3,01,06,769/-
7	Number of employees / workmen	Since the CD is into trading activity, the operations are managed by the management of the company.
8	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	All documents can be sought on request from the Resolution Professional having correspondence address as under: Address: Waterfall Insolvency Professionals Pvt. Ltd, 1221, Maker Chamber V, Nariman Point, Mumbai-400021. E-mail: eoi.mypenterprises@gmail.com
9	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	As per Section 29A and other provisions of the Insolvency & Bankruptcy Code, 2016. Available on the website of IBBI : https://ibbi.gov.in/legalframework/
10	Last date for receipt of expression of interest	20.07.2023
11	Date of issue of provisional list of prospective resolution applicants	30.07.2023
12	Last date for submission of objections to provisional list	04.08.2023
13	Process email id to submit EOI	eoi.mypenterprises@gmail.com

Date: 30-06-2023
Place: Mumbai

sd/-
Gaurang Chhotalal Shah
Resolution Professional
For MYP Enterprises Limited
Registration Number: IBBI/IPA-002/IP-N00947/2019-2020/13002
AFA: AA2/13002/02/130324/202678 Valid till 13.03.2024
Registered Address: 204, A Wing, Raj Vaibhav 1, Mahavir Nagar, Kandivali (West), Mumbai - 400067

PUBLIC NOTICE

TAKE NOTICE THAT the Vendors, M/s. Piramal Sons Private Limited (CIN No. U51101MH1955PTC009672) having its registered address at 4th Floor, Piramal Tower Annexe, Ganpatrao Kadam Marg, Lower Parel, Mumbai – 400 013 have purchased and acquired rights, title and interest from (1). Shri. Samir Chinai and (2) Smt. Alpana Chinai ("Chinai") by a registered Deed of Transfer dated 30.12.2020 and are intending to sell and our client is intending to purchase the property mentioned and described in the Schedule hereto below from the above mentioned Vendors.

The Vendors also informs that the said Chinai had been holding the property from 15.06.2015 to 30.12.2020. The Vendors therefore represents that now they are the absolute owner of the Scheduled properties and apart from them there is/are no other person/s having any right, title, interest or claim over the Scheduled properties and further the Scheduled properties are not mortgaged, leased, licensed, gift, possession, under lien or encumbered in any manner.

The Vendors had further represented that they had not entered into any M.O.U. or Agreement of Sale or any other sort of arrangement (registered or otherwise) with any other person/s for or in connection with the transfer of Scheduled properties or any part thereof.

It is only upon the said representations, assurances and undertakings of the Vendors, our clients intend to purchase the Scheduled properties free from all encumbrances.

Any person/s having any claim and/or objection/s and/or right/s in respect of the Scheduled properties by way of inheritance, share, sale, mortgage, lease, lien, license, gift, possession or encumbrance howsoever or otherwise is hereby required to intimate and lodge their objections/ claims with documentary evidence to the undersigned within **Fifteen (15)** days from the date of publication of this notice of his/her/their such claim, if any, with all supporting documents failing which the transactions shall be completed (post issuance of Title Certificate) without reference to such claim and the claims, if any, of such person/s shall be treated as waived and not binding on my clients.

THE SCHEDULE ABOVE REFERRED TO

All those 20 (Twenty fully paid-up Shares of Rs. 50/- each bearing Distinctive Nos. 161 to 180 (both inclusive) represented by Share Certificate No. 9 dated 25.04.2015 issued by Lodha Supremus Worli Commercial Premises Co-operative Society Limited, together with the right, title and interest in Unit bearing No. 1001 admeasuring 3285 sq. ft. or thereabouts carpet area on the 10th Floor of the Building knowns as "Lodha Supremus Worli Naka" together with five car parking spaces Nos. 1, 2, 3, 5 and 6 on P-1 level in the said building standing on the land bearing C.S. Nos. 3/301, 4/301 and 4/301 (pt.) of Lower Parel Division, situated at Dr. E. Moses Road, Mumbai – 400 018 in the Registration District and Sub-District Mumbai City and Mumbai Suburban.

Dated this 29th day of June, 2023.

Anoopkumar Sharma,
Advocate for intending purchasers,
54, Ali Chambers, 4th Floor,
Tamarind Lane, Fort, Mumbai – 400 023.
E mail: sharmaanoop13@hotmail.com

MAHINDRA RURAL HOUSING FINANCE LTD.

Regd. Office : Mahindra Towers, P. K. Kurne Chowk, Worli, Mumbai.
Regional Office : Ratnagiri

POSSESSION NOTICE

POSSESSION OF ASSETS UNDER THE SECURITIZATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002

Whereas, the undersigned being the Authorized Officer of **Mahindra Rural Housing Finance Limited** under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under section 13(12) read with Rule 8 & 9 of the Security Interest (Enforcement) Rules 2002, Demand Notice(s) were issued by the Authorised Officer of the company to the borrowers and mortgager/s respectively mentioned below called up on to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice. The mentioned borrowers and mortgager/s having failed to repay the amount, Notice is hereby given to the below mentioned borrowers in particular and to the public at large that the undersigned has taken **Physical Possession** of the property described herein below in exercise of powers conferred on him under Section 13(4) of the said Act read with Rule 8 & 9 of the said rules. The borrowers in particular and the public in general are hereby cautioned not to deal with the properties (Secured Asset) mentioned herein and any dealings with the such properties will be subject to the charge of **Mahindra Rural Housing Finance Ltd.** for an amount as mentioned herein under with interest thereon. The details are as under ;

Description of Property

Finone No	Borrower / Co- Borrower / Guarantor	Security Property Boundaries Mentioned as per the Record	Demand date & Amount	Date of Physical Possession
1095894 - XSEMRTN00922356 - RATNAGIRI,MH	**Borrower:** Nirmala Yashwant Jadhav,mukesh Yashwant Jadhav, At 536 539 Bouddhwadi, Dhamanse, Tq & Dist Ratnagiri- 415612	All The Piece And Parcel of The Land With Construction There on Bearing Grampanchayat Property No 536, Constructed on S. No. 128/1/5 , Moze Dhamanse Tq & Dist Ratnagiri- 415612 Admeasuring 0h 28 R (2008) Sq. Mtr. **Boundaries** : East: Mr Sudam Sakharam Jadhav, Mr. Sakharam Sona Jadhav, Mr Santosh Dattatray Kanade Etc Tenant, West: Wahal, South: Mr. Dharmadas Sakharam Jadhav, North: Mr. Santosh Dattatray Kanade Etc Tenant.	**06-09-2021 559753**	**23.06.2023**

Place : Ratnagiri Sd/-
Date : 29.06.2023 **Authorised Officer**
Mahindra Rural Housing Finance Ltd.

Utkarsh Small Finance Bank

Aapki Ummeed Ka Khaata
(A Scheduled Commercial Bank)

Zonal Office: 7th Floor, Best Commercial Complex, Near Dr Ambedkar Udyan, Chembur East, Mumbai (MH) – 400071
Registered Office: Utkarsh Tower, NH - 31 (Airport Road), Sehmalpur, Kazi Sarai, Harhua, Varanasi, UP-221 105.

"APPENDIX- IV-A*" [See proviso to rule 8 (6)]

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with provison to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002

Notice is hereby given to the public in general and in particular to the Borrower(s) and Mortgagor(s) that the below described immovable property mortgaged/charged to the Secured Creditor, the constructive possession of which has been taken by the Authorised Officer of **UTKARSH SMALL FINANCE BANK LIMITED,** (herein after known as "the Secured Creditor"), will be sold on "As is where is", "As is what is", and "Whatever there is" basis through E-auction for recovery of amount mentioned in table below along with further interest, charges, cost and expenses being due to secured creditor. It is hereby informed you that we are going to conduct public E-auction through the Web Portal of M/S. C1 India Pvt. Ltd., **https://www.bankeauctions.com.**

Sr. No.	Loan Account No.	Name of the Borrower/Mortgagor Guarantor (Owner of the Property)	Amount & Date Demand Notice U/S 13(2)	Amount as on date	Date & Type of Possession	Reserve Price Earnest Money Deposit	Bid Increment Amount	E-Auction Date & Time	Inspection Date & Time
1	136405000 0000050	Sunita Natthuji Meshram (Borrower/Mortgager) Nilesh Ramteke (Co-Borrower) Rajesh Modkaji Kadbe (Guarantor)	3,17,801/- 21-10-2022	5,68,894/- 22-06-2023	02-02-2023 Symbolic	27,00,000/- 2,70,000/-	10,000/-	02-08-2023 11am - 1pm	26-07-2023 27-07-2023
EMD Submission Last Date	01-08-2023	**Place of Submission Bids & Documents**	**Utkarsh Small Finance Bank Ltd., Branch Office:** Ground Floor, Honey Arjun, Kaushalya Tower, Plot No 268, Beside HDFC Bank, Central Avenue Road, Lakadganj, Nagpur 440008.						
Description of property/ies: Plot No 61, PH. No 34, Ward 21, KH No 19/1, CTS No 916, Sheet No 550/60, Mouza – Bhandewadi, Tah & Dist Nagpur East: Plot No 72 West: Road North: Plot No 62 South: Plot No 60.									
2	138505000 0000024	Radha Pralhad Karande (Borrower/Mortgager) Niranjan Pralhad Karande (Co-Borrower/Mortgager)	17,22,611.38/- 21-11-2022	18,27,588/- 22-06-2023	23-02-2023 Symbolic	18,65,500/- 1,86,550/-	10,000/-	02-08-2023 11am - 1pm	26-07-2023 27-07-2023
EMD Submission Last Date	01-08-2023	**Place of Submission Bids & Documents**	**Utkarsh Small Finance Bank Ltd., Branch Office:** Shop No 2 & 3, Oscar Classic, Lourdes Colony, Orlem, Malad West, Mumbai 400064.						
Description of property/ies: Flat No 205, 2nd Floor, B Wing, Audumber Building, Behind Guardian School, Nandivali, Dombivali, East, 4021202, Survey No 6 & Hissa No 8 East: Na West: Na North: Na South: Na.									
3	138505000 0006023 & 138505000 0006022	Shailesh Ananta Bhoir (Mortgager/Borrower/Co-Borrower) & Hirabai Ananta Bhoir (Mortgager/Borrower/Co-Borrower)	39,90,854.28/- 17-01-2023	39,90,854.28/- 22-06-2023	12-05-2023 Symbolic	48,40,000/- 4,84,000/-	10,000/-	02-08-2023 11am - 1pm	26-07-2023 27-07-2023
EMD Submission Last Date	01-08-2023	**Place of Submission Bids & Documents**	**Utkarsh Small Finance Bank Ltd., Branch Office:** Shop No 2 & 3, Oscar Classic, Lourdes Colony, Orlem, Malad West, Mumbai 400064.						
Description of property/ies: Flat No 206, 2nd Floor, Galaxy Apartment Survey No 86, Hissa No 39/1, 43/1/J, of Village Shivaji Nagar, Kumbharkha Npada, Subhash Road, Near Model English School, Dombivali West, Thane, 421202. East – Jay Laxmi Building West – Gajanan Apartment North – Road South – Building Under Construction.									

All interested participants /bidders are requested to visit **https://www.bankeauctions.com** and **https://www.utkarsh.bank** for further details including term & conditions, to take part in e-auction proceeding and also advised to contact **Mr. Arif Mulla Mob. 9892767237 E-mail arif.mulla@utkrash.bank**

THIS IS ALSO A STATUTORY 30 DAYS SALE NOTICE UNDER RULE 8(6) OF SECURITY INTEREST (ENFORCEMENT) RULES, 2022.
STATUTORY 30 DAYS SALE NOTICE TO THE BORROWER(S)/MORTGAGOR AND GUARANTOR (S).

Terms & Conditions: 1. The E-auction of secured assets is on "As is where is", "As is what is", "Whatever there is" and "No recourse" basis for and on behalf of the secured creditor and to the best of knowledge and information of the Authorised Officer, there is no encumbrance on said property/ies. The property is being sold with all the existing and future encumbrances whether known or unknown to the bank. The Authorised Officer/ Secured Creditor shall not be responsible in any way for any third party claims/ rights/ dues.2. For participating in e-auction sale, Bid documents, copies of PAN card, Board resolution in case of company, photo ID and address proof are required to be submitted along with EMD which is payable through NEFT/ RTGS in name of **"Authorised officer Utkarsh Small Finance Bank Limited" Current Account No 1375200000000003 IFSC UTKS0001375 Address UTKARSH SMALL FINANCE BANK LIMITED, D37/37 Badadev, Spice KCM Varanasi-221002, BRANCH GODWALIA**. Once an online bid is submitted, same cannot be withdrawn. Further, any EMD submitted by bidder will be required to send the UTR/ Ref. No. of the RTGS/NEFT with a copy of cancelled cheque on **Email- arif.mulla@utkarsh.bank and akshay.lad@utkarsh.bank** 3. Only buyers holding valid User ID/ Password and confirmed payment of EMD through NEFT/ RTGS shall be eligible for participating in the e-Auction process.

Sd/-
Date: 30/06/2023 Arif Mulla (Authorized Officer)
Place: Maharashtra Utkarsh Small Finance Bank Ltd.

HDFC HOUSING DEVELOPMENT FINANCE CORPORATION LIMITED

(HDFC House, Sharanpur Link Road, Nashik 422005)
Corporate Identiy No.: L70100MH1977PLC019916 Website: www.hdfc.com

DEMAND NOTICE

[Under Section 13 (2) of the Securitization & Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 (SARFAESI Act) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002]

Whereas the undersigned being the Authorised Officer of **Housing Development Finance Corporation Ltd. (HDFC Limited)** under Securitisation And Reconstruction Of Financial Assets And Enforcement Of Security Interest Act, 2002 and in exercise of powers conferred under Section13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, issued Demand Notices under Section 13 (2) of the said Act, calling upon the Borrower(s) / Legal Heir(s) / Legal Representative(s) listed hereunder, to pay the amounts mentioned in the respective Demand Notice/s, within 60 days from the date of the respective Notice/s, as per details given below. The undersigned has caused these Notices to be pasted on the premises of the last known respective addresses of the said Borrower(s) / Legal Heir(s) / Legal Representative(s). Copies of the said Notices are available with the undersigned, and the said Borrower(s) / Legal Heir(s) / Legal Representative(s), may, if they so desire, collect the respective copy from the undersigned on any working day during normal office hours.

In connection with the above, Notice is hereby given, once again, to the said Borrower(s) / Legal Heir(s) / Legal Representative(s) to pay to **HDFC Limited**, within 60 days from the date of publication of this Notice, the amounts indicated hereinbelow in their respective names, together with further interest @ 18% p.a. as detailed in the said Demand Notices from the respective dates mentioned below till the date of payment and / or realisation, read with the loan agreement and other documents/writings, if any, executed by the said Borrower(s). As security for due repayment of the loan, the following Secured Asset(s) have been mortgaged to **HDFC Limited** by the said Borrower (s) respectively.

Borrower(s)/Legal Heirs/Legal Representative(s) attention is invited to the provisions of sub-section (8) of section 13 of the Act, in respect of time available to redeem the secured asset/s.

Sr. No.	Name of Borrower(s) / Legal Heir(s) / Legal Representative(s)	Total Outstanding dues*	Date of Demand Notice	Description of Secured Assest(s) / immovable Property(ies)
1.	**Mr.Kanawade Ramchandra Bhagwan (Borrower) Mrs.Kanawade Priyanka Ramchandra (Co Borrower)**	Rs.19,52,294/- as on 30/09/2022*	06/12/2022	Flat-B201, Floor-02nd Pratik Srushti B Type, Plot 3,4,5, Gut No 66, Near S.S. Singleton, Village Nakshtrawadi, Tal &Dist Aurangabad-431001. (Admeasuring Built Up Area 45.64 Sq. Mtrs, Carpet Area 42.98 Sq. Mtrs)
2.	**Late Mrs.Sodhi Satnamkaur Mahendersingh** Through His Known & Unknown Legal Heirs **1) Mr. Vyas Shrikant Harinivas**	Rs.13,76,864/- as on 31/05/2023*	28/06/2023	Flat-304, On Stilt 2nd Floor, Amrutwel Apartment, Building"B", Plot 1, S.No.119/5+6+7+17, Opp.Aradhana Colony,Borude Mala, Balikashram Road, Village Chaurana (Bu), Tal & Dist Ahmednagar-414001. (Admeasuring Carpet Area 42.00 Sq. Mtrs, Admeasuring Built Up Area 52.50 Sq. Mtrs)

*with further interest @ 18% p.a. as applicable, incidental expenses, costs, charges etc incurred till the date of payment and / or realization.

If the said Borrowers shall fail to make payment to **HDFC Limited** as aforesaid, then **HDFC Limited** shall proceed against the above Secured Asset(s) / Immovable Property (ies) under Section 13 (4) of the said Act and the applicable Rules entirely at the risk of the said Borrower(s) / Legal Heir(s) / Legal Representative(s) as to the costs and consequences.

The said Borrower (s) / Legal Heir(s) / Legal Representative(s) are prohibited under the said Act to transfer the aforesaid Secured Asset (s) / Immovable Property (ies), whether by way of sale, lease or otherwise without the prior written consent of **HDFC Limited**. Any person who contravenes or abets contravention of the provisions of the Act or Rules made thereunder shall be liable for imprisonment and/ or penalty as provided under the Act.

Place : Aurangabad/Ahmednagar **For Housing Development Finance Corporation Ltd.**
Date : 30/06/2023 Sd/-
Authorised Officer

HDFC Regd. Office: Ramon House, HT Parekh Marg, 169, Backbay Reclamation, Churchgate, Mumbai 400020
Tel: (022) 66316000, 22820282 - - Corporate Identity No. : L70100MH1977PLC019916

ICICI Home Finance | **कॉर्पोरेट कार्यालय:** आयसीआयसीआय होम फायनान्स कंपनी लिमिटेड, आयसीआयसीआय एचएफसी टॉवर, अंधेरी–कुर्ला रोड, अंधेरी (पूर्व), मुंबई–४०००५९, भारत

शाखा कार्यालय: १ला मजला, गोकुळ रोशन, प्लॉट क्र. २५ आणि २६, झेंडा चौक, धरमपेठ, नागपुर–४४०००१.

(नियम ८ (६) साठी परंतुके पहा)

स्थावर मत्तेच्या विक्रीकरिता सूचना

सिक्युरिटायझेशन अँड रिकन्स्ट्रक्शन ऑफ फायनान्शिअल अॅसेटस् अँड एन्फोर्समेंट ऑफ सिक्युरिटी इंटरेस्ट अॅक्ट, २००२ सहवाचता सिक्युरिटी इंटरेस्ट (एन्फोर्समेंट) रूल्स, २००२ चे नियम ८(६) चे परंतुकान्वये स्थावर मत्तेच्या विक्रीकरिता ई–लिलाव विक्री सूचना.

सर्वसामान्यपणे जनतेला आणि विशेषत: कर्जदार व हमीदार यांना सूचना याद्वारे देण्यात येते की खालील वर्णिलेली स्थावर मिळकत तारण धनकोंकडे गहाण/प्रभारित आहे, जिचा **प्रत्यक्ष कब्जा आयसीआयसीआय होम फायनान्स कंपनी लि.** च्या प्राधिकृत अधिकाऱ्यांनी घेतला आहे, ती ''जे आहे जेथे आहे'', ''जे आहे जसे आहे'' आणि ''जे काही आहे तेथे आहे'' तत्त्वावर येथे दिलेल्या पूर्ण तपशिलाप्रमाणे विकण्यात येणार आहे.

अ. क्र.	कर्जदार/सह–कर्जदार/ हमीदार/कायदेशीर वारसदार यांची नावे/ कर्ज खाते क्र.	तारण मत्तेचा तपशील, ज्ञात भारांसह, जर काही असल्यास	थकबाकीत रक्कम	राखीव किंमत व इसारा अनामत रक्कम	मिळकतीच्या निरीक्षणाची तारीख आणि वेळ	लिलावाची तारीख व वेळ
(ए)	(बी)	(सी)	(डी)	(ई)	(एफ)	(जी)
१.	सारिका प्रकाश निमजे (कर्जदार) प्रकाश मनोहर निमजे (सह–कर्जदार) कर्ज खाता क्र. एलएचएनएजी००००१३१६९१०	प्लॉट क्र. ३१, पॉप्युलर सोसायटी, ख.क्र. २२ आणि २३, शहर सर्व्हे क्र. ३१, शीट क्र. ९, घर क्र. १७५८/ए/३१, वॉर्ड क्र. ७३ वर स्थित, वाडी नाका क्र. १० जवळ, नागपुर अमरावती रोड, मौज कचिमेट, नागपुर–४४०००१ वरील बंगला.	रु. ६९,८५,४५८/– जुन २३, २०२३.	रू. ४२,५७,४००/– रु. ४,२५,७४०/–	ऑगस्ट ०२, २०२३ स. ११.०० वा.– दु. ३.०० वा.	ऑगस्ट ०८, २०२३ दु. २.०० वा.– दु. ३.०० वा.

ऑनलाईन लिलाव हा लिलाव एजन्सी **ग्लोब टेकची** वेबसाईट **(युआरएल लिंक–/https://BestAuctionDeal.com)** वर करण्यात येईल. गहाणदार/नोटीसी यांना पुढील व्याजासहची एकूण थकबाकी **ऑगस्ट ०७, २०२३ रोजी सायं.** ५.०० पूर्वी पर्यंत भरण्याची अंतिम संधी देण्यात येत आहे, अन्यथा वरील वेळापत्रकाप्रमाणे हि तारण मत्ता विकण्यात येईल.

संभाव्य बोलीदारांनी **आयसीआयसीआय होम फायनान्स कंपनी लिमिटेड, १ला मजला, गोकुळ रोशन, प्लॉट क्र. २५ आणि २६, झेंडा चौक, धरमपेठ, नागपुर–४४०००१** येथे इसारा अनामत रक्कम (इअर) आरटीजीएस/डिमांड ड्राफ्ट (डीडी) (कॉलम ई मध्ये उल्लेखित) **ऑगस्ट ०७, २०२३** रोजी अथवा त्यापूर्वी **सायं. ०४.००** अगोदर सादर करणे आवश्यक आहे. संभाव्य बोलीदारांना नोंदणीकृत फॉर्म आणि बोली अटी आणि शर्ती फॉर्मची साक्षांकित प्रत **ऑगस्ट ०७, २०२३** रोजी अथवा त्यापूर्वी **सायं. ०५.००** अगोदर **आयसीआयसीआय होम फायनान्स कंपनी लिमिटेड, १ला मजला, गोकुळ रोशन, प्लॉट क्र. २५ आणि २६, झेंडा चौक, धरमपेठ, नागपुर–४४०००१** येथे सादर करावी. इसारा अनामत रक्कम डिमांड ड्राफ्ट (डीडी) नॅशनलाईज्ड/शेड्युल्ड बँकेकडून **आयसीआयसीआय होम फायनान्स कंपनी लि.–लिलाव** च्या नावे **नागपुर** येथे देय असणे आवश्यक आहे.

लिलावाचे निरिक्षण, अटी आणि शर्ती किंवा निविदा सादर करण्याच्या संदर्भातील पुढील कुठल्याही स्पष्टिकरणासाठी कृपया **आयसीआयसीआय होम फायनान्स कंपनी लिमिटेड** यांना ७०२१०७२८६९ वर किंवा आमचे सेल्स अॅण्ड मार्केटिंग पार्टनर **नेक्सझेन सोल्युशन्स प्रायव्हेट लिमिटेड** यांना संपर्क करावा.

प्राधिकृत अधिकाऱ्यांनी कोणतेही कारण न देता कोणातीही किंवा सर्व बोली फेटाळण्याचे अधिकार राखून ठेवले आहेत.

विक्रीच्या तपशीलवार अटी व शर्तीसाठी कृपया **https://www.icicihfc.com/** यावर भेट द्या.

दिनांक: जुन ३०, २०२३ — प्राधिकृत अधिकारी

ठिकाण: नागपुर — आयसीआयसीआय होम फायनान्स कंपनी लिमिटेड

सार्वजनिक सूचना

याद्वारे माहिती लक्षात घेणे की वसई विरार शहर महानगरपालिके कडून दिलेल्या संबंधित परवानग्या/मान्यता/मंजुऱ्यां ज्या भागीरथी सी एच एस एल च्या पुनर्विकासासाठी असून, जमीन ज्याचे क्रमांक १०६ अ/ भूखंड क असून, पत्ता- पाटणकर पार्कच्या मागे, गाव निलेमोरे, नालासोपारा (प.), पालघर – ४०१ २०३ येथे स्थित असून याचं तपशील :- १(अ),मालकाचे नाव: भागीरथी सीएचएसएल, (ब) विकासकाचे नाव: छेडा असोसिएट, (क) आर्किटेक्टचे नाव : अजय वाडे अँड असोसिएटस्, (ड) स्ट्रक्चरल इंजिनीअरचे नाव : मे. फ्रेम्स, (ई) कंत्राटदाराचे नाव: मे. गायत्री कन्स्ट्रक्शन्स, (२) त्या सर्व बिनशेती जमीनीच्या तुकड्या व भाग (जुने सर्व्हे क्र . ६६) नवीन सर्व्हे क्र. १०६/अ/ भूखंड क्र. क, याचे क्षेत्र २३.८६.२० आर चौ.मी. म्हणजे २३८६.२० चौ.मी. इतके असून, गाव – निलेमोरे , ता - वसई , जि - पालघर येथे स्थित वसलेलं आहे, यांशी चतुर्सीमा रेषा खालीलप्रमाणे: उत्तरेस सर्व्हे क्र. १०५, भूखंड क्रमांक ब, दक्षिणेस सर्व्हे नं. १०६, पूर्वेस डीपी रोड व पश्चिमेस सर्व्हे क्र. १३२. (३) आदेश/ परवानगी/मंजुरी पारित क्रमांक व मंजुरी दिनांक: व्हीव्हीसीएमसी परवानगी क्रमांक व्हीव्हीसीएमसी/टीपी/ सीसी/व्हीपी - ६७७५ / ६०६ / २०२२-२३ दिनांक: ३१/०३/२०२३. (४) एफएसआय अनुज्ञेय क्षेत्र: ९५४८.६५ चौ.मी. (५) सदनिके व दुकानांची संख्या: १४४ सदनिके आणि ७ दुकाने, इमारतींची संख्या– २, (६) माहितीसाठी पत्ता: दुकान क्रमांक ५ व ६, पूनम पॅलेस सीएचएसएल, शनि मंदिर समोर, छेडा नगर, नालासोपारा (प.).

छेडा असोसिएट, करिता
भागीरथी सीएचएसएल याचे मुखत्यार
स्वाक्षरी /-
भागीदार

ओडब्ल्यू क्र. एमडीआरटी–२/२०२/२०२३ — नि. ६०

दिनांक : २८/०६/२०२३

रजि. ए/डी/दस्ती/चिटकविणे/ढोल वाज

प्रकाशन/डीआरटीचा सूचना फल

विक्री उद्घोषणा

वसुली अधिकारी–I यांचे कार्याल

कर्ज वसुली न्यायाधिकरण–II, मुंबई

एमटीएनएल भवन, ३रा मजला, कुलाबा मार्केट, मुंबई

आर.पी. क्र. ५२३/२०१६ — **दिनांक: २८.०६.२०२३**

रिकव्हरी ऑफ डेबटस् अॅण्ड बँकरप्टसी अॅक्ट, १९९३ सहवाचता आयकर अधिनियम, १९६१ च्या दुसऱ्या परिशिष्टाच्या नियम ३८, ५२(२) अन्वये विक्रीची उद्घोषणा

बँक ऑफ बडोदा)..... प्रमाणपत्र धारक

विरुध्द

श्री. नितिन गणपत शिगवण).... प्रमाणपत्र कर्जदार

प्रक – १: श्री. नितिन गणपत शिगवण, इसी ७७, बी/३०३, क्रिश्न किर्तन सीएचएस लि., एव्हरशाईन सिटी, वसई पूर्व, ठाणे ४०१२०५.

ज्याअर्थी, सन्माननीय पीठासिन अधिकारी, कर्ज वसुली न्यायाधिकरण क्र. II, मुंबई यांनी प्रमाणपत्र कर्जदारांकडून **खर्च आणि संपूर्ण वसुलीपर्यंत ओ.ए. दाखल झाल्याच्या तारखेपासून द.सा. १०.५०% दराने व्याजासह रु. १६,२१,२०७** च्या वसुलीसाठी मूळ अर्ज क्र. **५१ सन २०१०** मधील वसुली प्रमाणपत्र काढले आणि वसुली प्रमाणपत्र/हुकूमानुसार **रु. २३,४५,२०९/– (३१.०७.२०२३ पर्यंत)** सह एकत्रित पुढील व्याज, खर्च आणि प्रभाराची रक्कम वसुलीयोग्य आहे.

आणि ज्याअर्थी निम्नस्वाक्षरीकारांनी सदर प्रमाणपत्राच्या पूर्ततेसाठी खालील परिशिष्टात वर्णन केलेली मिळकत विकण्याचे आदेश दिले.

आणि ज्याअर्थी **प्रक्र कडून रु. १६,२१,२०७/– सह दंड आणि वसुली आणि/किंवा प्रदानापर्यंत अर्ज दाखल झाल्याची तारीखे पासून द.सा. १०.५०% दराने पुढील व्याज ही रक्कम थकीत आहे.**

याद्वारे सूचना देण्यात येते की, जर पुढे ढकलण्याचा कोणताही आदेश नसल्यास, सदर मिळकत **३१.०७.२०२३ रोजी दु. २.०० ते दु. ३.००** दरम्यान (आवश्यक असल्यास बंद होण्यापूर्वी शेवटच्या ५ मिनिटात बोली केल्यास आपोआप विस्तार खंडासह) **खुल्या जाहीर ई–लिलावाने विकली जाईल आणि बोली मे. ई–प्रोक्युअरमेंट टेक्नॉलॉजिस लि., ऑक्शन टायगर, बी–७०४, वॉल स्ट्रीट–II, ओरिएंट क्लब समोर, गुजरात कॉलेज जवळ, एलिस ब्रिज, अहमदाबाद ३८०००६, गुजरात (भारत) यांची वेबसाईट** https://drt.auctiontiger.net **मार्फत ''ऑनलाईन इलेक्ट्रॉनिक बोली'' मार्फत करण्यात येईल.** संपर्क व्यक्ती: श्री. विजय शेट्टी (मोबाईल +९१ ६३५२४९०७७३), श्री. तिलक मराठा (मोबाईल +९१६३५१८९६८३२). ईमेल पत्ता– Tilak@auctiontiger.net, Vijay.shetty@auctiontiger.net, Maharashtra@auctiotiger.net.

पुढील तपशिल संपर्काकरिता : **बँक ऑफ बडोदाचे प्राधिकृत अधिकारी, मोबा. ७७३८३९४८००.**

खालील परिशिष्टात वर्णन नमूद केल्यानुसार वरील नावाच्या प्र. क. यांच्या मिळकतीची विक्री आणि सदर मिळकतीशी निगडित दायित्वे आणि दावे, जो पर्यंत ते सुनिश्चित केले आहेत, ते प्रत्येक संच/मिळकतीसमोर परिशिष्टांत विनिर्दिष्ट केले आहेत.

परिशिष्टांत विनिर्दिष्ट केलेल्या संचांमधील विक्रीसाठी मिळकत ठेवली जाईल. जर, मिळकतीच्या एखाद्या हिश्श्याच्या विक्रीतून रोकड झालेल्या रकमेतून देणे भागले तर, उर्वरित बाबतीत विक्री ताबडतोब थांबवली जाईल. जर, विक्री घेणाऱ्या अधिकाऱ्यांकडे सदर प्रमाणपत्रातील थकबाकी, व्याज, खर्च (विक्रीच्या खर्चासह) कोणत्याही संचाच्या विक्रीआधी जमा केली किंवा त्यांना पटेल असे प्रमाणपत्रातील रक्कम, व्याज व खर्च निम्नस्वाक्षरीकारांकडे प्रदान केल्याचे पुरावे सादर केले तर ती विक्री देखील थांबविण्यात येईल.

जोडलेल्या परिशिष्टांतील विनिर्दिष्ट तपशील हे निम्नस्वाक्षरीकारांच्या सर्वोत्तम माहितीप्रमाणे दिले आहेत, परंतु ह्या उद्घोषणेमधील कोणत्याही त्रुटी, गैर–विधाने किंवा उणिवांसाठी निम्नस्वाक्षरीकार उत्तर देण्यास बांधील नसतील. विक्रीशी संबंधित कोणतीही कृती करणारे कोणतेही अधिकारी किंवा अन्य व्यक्ती थेट किंवा अप्रत्यक्षपणे विकावयाच्या मिळकतीसाठी बोली, संपादन किंवा कोणतेही हितसंबंध संपादित करू शकणार नाहीत. विक्री आयकर अधिनियम, १९६१ च्या दुसऱ्या परिशिष्टात विहित अटी आणि त्याअंतर्गतचे नियम आणि खालील शर्तीच्या अधीन होईल:

१. मालमत्तेचा लिलाव संचप्रमाणे केला जाईल आणि खालील तपशिलानुसार राखीव किंमतीच्या खाली केला जाणार नाही.

अ. क्र.	मिळकतीचे वर्णन	निरिक्षणाची तारीख	राखीव किंमत	इअर रक्कम	बोली वाढविणे
१	फ्लॅट क्र. २०२, २रा मजला, जय जगदंबा अपार्टमेंट, प्लॉट क्र. ३९८, सेक्टर–१, घनसोली, नवी मुंबई–४००७०१.	२५.०७.२०२३	२७,३४,०००/–	२,७३,४००/–	५०,०००/–
२	फ्लॅट क्र. २०३, २रा मजला, जय जगदंबा अपार्टमेंट, प्लॉट क्र. ३९८, सेक्टर–१, घनसोली, नवी मुंबई–४००७०१.	२५.०७.२०२३	४५,२९,०००/–	४,५२,९००/–	५०,०००/–

२. ज्या रकमेने बोली वाढवायची ती संचानुसार राहील. बोलीच्या रकमेवरून किंवा बोलीदारांवरून कोणताही वाद झाला तर संच पुन्हा विक्रीस ठेवला जाईल.

३. कोणत्याही संचाचे सर्वोच्च बोलीदारांना खरेदीदार म्हणून घोषित केले जाईल. हे सर्वस्वी निम्नस्वाक्षरीकारांच्या मर्जीवर अवलंबून असेल की, जेव्हा सरळ सरळ दिसते आहे की, देऊ केलेली किंमत अपुरी आहे तेव्हा ती करणे अव्यवहार्य आहे अशा वेळी सर्वोच्च बोली नाकारायची/स्वीकारायची. जोडलेल्या परिशिष्टांतील विनिर्दिष्ट तपशील हे निम्नस्वाक्षरीकारांच्या सर्वोत्तम माहितीप्रमाणे दिले आहेत, परंतु ह्या उद्घोषणेमधील कोणत्याही त्रुटी, गैर–विधाने किंवा उणिवांसाठी निम्नस्वाक्षरीकार उत्तर देण्यास बांधील नसतील.

४. तमाम जनतेकडून सदर खुल्या ई–लिलावासाठी बोली मागविण्यात येत आहेत. संचानुसार इअर रकमेसाठी कोणत्याही राष्ट्रियकृत बँक /शेड्युल्ड बँकेच्या मूळ डिमांड ड्राफ्ट/पे ऑर्डर आणि पॅन/टॅन कार्ड, पत्त्याचा पुरवा, बोलीदारांच्या ओळखीचा पुरावा सह ईमेल आयडी, मोबाईल नंबर, इ. सह बोलीदारांचा संपूर्ण तपशिल देवुन रितसर भरलेले णि निळ्या शाईने सही केलेले विहित बोली प्रपत्र समाविष्ट मोहोरबंद लिफाफा (फक्त आर.पी. क्र. ठळकपणे लिहुन वसुली अधिकारी, डीआरटी–II यांच्या नावे) मधील प्रस्ताव **२७.०७.२०२३** रोजी **सायं. ४.३० पर्यंत** निम्नस्वाक्षरीकारांकडे जमा करणे आवश्यक आहे. डिमांड ड्राफ्ट/पे ऑर्डर **आर.पी. क्र. ५२३ सन २०१६ मध्ये वसुली अधिकारी, डीआरटी–II मुंबई या**ंच्या नावे काढणे आवश्यक आहे. बोलीदार स्वत:च्या वतीने किंवा त्यांच्या मुख्यांच्या वतीने बोली लावत असतील तर, त्यांची प्राधिकृती जमा केली पाहिजे, नंतरच्या बाबतीत त्यांनी मुख्यांद्वारे रितसर स्वसाक्षांकीत सदर मुख्यांच्या संपूर्ण केवायसी सह एकत्रित त्यांच्या मुख्यांद्वारे रितसर शाईने सही केले मूळ प्राधिकारपत्र बोली दस्तावेजांसह जमा करणे आवश्यक आहे. कंपनीच्या बाबतीत कंपनीच्या मंडळ सदस्यांनी पारित केलेल्या ठरावाची प्रत किंवा सदर मुख्य कंपनीच्या संपूर्ण केवायसी सह प्रतिनिधीत्व/मुखत्यारपणाची पुष्टी करणारा अन्य दस्तावेज सादर करणे आवश्यक आहे. कसुर केल्यास बोली विचारात घेतली जाणार नाही.

५. बोलीदारांनी येथील वरील परिच्छेद ४ मध्ये नमुद नुसार दस्तावेजांच्या छायाप्रतींसह रितसर भरलेल्या विहित प्रपत्राची प्रत वरील सदर लिलाव एजन्सीच्या वेबसाईटवर स्वत:ची नोंदणी केल्यावर वरील सदर लिलाव एजन्सीच्या वेबसाईटवर ऑनलाईन अपलोड करणे सुध्दा आवश्यक आहे. ऑनलाईन प्रस्ताव सादर करण्यासाठी अंतिम तारीख आहे २७.०७.२०२३ रोजी सं. ४.३० पर्यंत. मिळकतींचे प्रत्यक्ष निरीक्षण संचानुसार मिळकतीच्या ठिकाणी २५.०७.२०२३ रोजी स. १०.०० ते सायं. ५.०० मध्ये करता येईल.

६. यशस्वी बोलीदारांना इ.अ.र. समायोजित करून **त्यांच्या अंतिम बोली रकमेची २५% रक्कम आर.पी. क्र. ५२३ सन २०१६ मध्ये वसुली अधिकारी, डीआरटी–II, मुंबई** यांच्या नावे **डिमांड ड्राफ्ट/पे ऑर्डरच्या स्वरुपात** बँकेच्या पुढील कामकाजाच्या दिवशी **सं. ४.३० पर्यंत** किंवा **मुंबई येथील वसुली अधिकारी, डीआरटी–एच मुंबई यांच्या खाते क्र. ३००४३२५३८९०, स्टेट बँक ऑफ इंडिया, फोर्ट मार्केट शाखा, मुंबई, आयएफएससी कोड क्र: SBIN0005347** मध्ये आरटीजीए/ एनईएफटीच्या मार्गाने थेट जमा करणे आवश्यक आहे.

७. एकदा बोली सादर केल्यावर ई–लिलाव एजन्सी पोर्टलवर लॉगईन करुन ई–लिलावाच्या बोली प्रक्रियेमध्ये सहभागी होणे बोलीदारांसाठी आवश्यक आहे, कसूर केल्यास इअर निम्नस्वाक्षरीकारांना योग्य वाटल्यास शासनाकडे जप्त करण्यात येईल.

८. खरेदीदारांनी **अंतिम बोली रकमेची ७५%** उर्वरित रक्कम मिळकतीच्या विक्रीच्या तारखेपासून **१५** व्या दिवशी किंवा त्यापूर्वी, तो दिवस सोडून किंवा जर **१५ वा दिवस रविवार किंवा अन्य सुट्टीचा दिवस** असेल तर **१५** व्या दिवसांनंतर पहिल्या कार्यालयीन कामाच्या दिवशी वरील **परिच्छेद ६** मध्ये दिलेल्या पद्धतीने प्रदान करावी. वरील प्रदानाव्यतिरिक्त खरेदीदारांना **रजिस्ट्रार, डीआरटी–II, मुंबईच्या नावातील डीडीमार्फत रु. १,०००/– च्या रकमेपेक्षा जास्त १% दराने व रु. १,०००/– पर्यंत २% दराने वसुली अधिकारी–I, डीआरटी–II यांच्याकडे पाऊंडेज फी** देखील जमा करावी लागेल.

९. विहित मुदतीत प्रदानात कसूर केल्यास, विक्री खर्च बाजूला केल्यावर जमा रक्कम निम्नस्वाक्षरीकारांना वाटल्यास सरकारकडे जप्त केली जाईल आणि कसूरदार खरेदीदारांना मिळकतीमधील किंवा नंतर ती ज्या रकमेस विकली जाईल त्यातील कोणत्याही हिश्शयामधील दावे त्यागावे लागतील. विक्रीची नव्याने उद्घोषणा जारी करून मिळकतीची पुनर्विक्री केली जाईल. पुढे खरेदीदाराने अंतिम बोली किंमत आणि त्यानंतर विकली जाईल ती किंमत यामध्ये फरक असल्यास तो भरुन देणे बंधनकारक आहे.

१०. मिळकत **''जसे आहे जेथे आहे तत्त्वाने आणि जे आहे जसे आहे तत्त्वाने''** विकली जाईल.

११. कोणतेही कारण न देता अवास्तव वाटलेल्या सर्व किंवा कोणत्याही बोली स्वीकारणे किंवा फेटाळणे किंवा कोणत्याही समयी लिलाव पुढे ढकलण्याचे अधिकार निम्नस्वाक्षकारांनी राखून ठेवलेले आहेत.

संच क्र.	जेथे मिळकत कसूरवार व्यक्तीच्या मालकीची असेल तेथे सह–मालकांच्या व सह–मालक म्हणून अन्य कोणत्याही व्यक्तीच्या नावांसह विकावयाच्या मिळकतीचे वर्णन	मिळकत किंवा तिच्या कोणत्याही हिश्श्यावर निर्धारित महसूल	मिळकत ज्यास बांधील आहे अशा अन्य कोणत्याही भारांचे तपशील	मिळकतीवर करण्यात आलेले कोणतेही दावे आणि त्यांच्या स्वरुप व मूल्याबाबत अन्य कोणतेही ज्ञात तपशील
१	२	३	४	५
१.	फ्लॅट क्र. २०२, २रा मजला, जय जगदंबा अपार्टमेंट, प्लॉट क्र. ३९८, सेक्टर–१, घनसोली, नवी मुंबई–४००७०१.	उपलब्ध नाही	गहाण मिळकत	उपलब्ध नाही
२.	फ्लॅट क्र. २०३, २रा मजला, जय जगदंबा अपार्टमेंट, प्लॉट क्र. ३९८, सेक्टर–१, घनसोली, नवी मुंबई–४००७०१.	उपलब्ध नाही	गहाण मिळकत	उपलब्ध नाही

माझ्या हस्ते आणि शिक्क्याने सदर २८ मे, २०२३ रोजी दिले.

शिक्का

सही/–
सुनिल के. मेश्राम
वसुली अधिकारी
डीआरटी–II, मुंबई

फॉर्म जी

स्वारस्याच्या अभिव्यक्तीकरिता निमंत्रण

मे. एमवायपी एंटरप्रायजेस लिमिटेड करिता

फायबर्स, यार्न्स आणि फॅब्रिक्स ची निर्मिती आणि व्यवसायामध्ये कार्यरत

(इन्सॉल्वन्सी अँड बँकरप्टसी बोर्ड ऑफ इंडिया (इन्सॉल्वन्सी रिझॉल्युशन प्रोसेस फॉर कॉर्पोरेट पर्सन्स) रेग्युलेशन्स, २०१६ च्या रेग्युलेशन ३६ए (१) अन्वये)

संबंधित तपशिल

१.	पॅन/सीआयएन/एलएलपी नं. सहीत कॉर्पोरेट कर्जदारांचे नाव	**मे. एमवायपी एंटरप्रायजेस लिमिटेड** सीआयएनः यु१८०१एमएच२००६पीएलसी१५९९११ पॅन : एएइसीएम५६७०आर
२.	नोंदणीकृत कार्यालया पत्ता	७०२, ७ वा मजला, बॉम्बे मार्केट बिल्डिंग, ए. सी. मार्केट जवळ, ७८, ताडदेव रोड, मुंबई – ४०००३४
३.	वेबसाईटची युआरएल	कॉर्पोरेट कर्जदार (सीडी) ची वेबसाईट नाही आहे
४.	जास्तीत जास्त स्थावर मत्ता असलेल्या ठिकाणाचे तपशील	नादारी सुरूवात तारीख (आयसीडी) रोजीस मालमत्ता (आर्थिक मालमत्ता) मुख्यत: मुंबई मध्ये आहेत
५.	मुख्य उत्पादने/सेवांची स्थापित क्षमता	पूर्वीच्या वर्षांत कंपनी प्रामुख्याने सूत आणि कापडांचे उत्पादन आणि व्यापारात गुंतलेली होती. मात्र गेल्या काही वर्षांपासून ते विविध व्यापारात गुंतले आहेत
६.	गेल्या आर्थिक वर्षात विकल्या गेलेल्या मुख्य उत्पादनांची/सेवांची गुणवत्ता आणि मूल्य	२०२२–२३ च्या आर्थिक वर्षाच्या लेखापरीक्षित आर्थिक विवरणानुसार महसूल रू. ३,०१,०६,७६९/– होता
७.	कर्मचारी/कामगारांची संख्या	सीडी ट्रेडिंग अॅक्टिव्हिटीमध्ये असल्याने, ऑपरेशन्स कंपनीच्या व्यवस्थापनाद्वारे व्यवस्थापित केली जातात
८.	दोन वर्षांची शेवटची उपलब्ध वित्तीय विवरणे (अनुसूचींसह), धनकोंची सूची यासह पुढील तपशिल, प्रक्रियेच्या त्यानंतरच्या घटनांच्या संबंधित तारखा येथे उपलब्ध.	सर्व कागदपत्रे खालीलप्रमाणे पत्रव्यवहार पत्त्यासह रिझोल्यूशन प्रोफेशनलकडून विनंती केली जाऊ शकतात पत्ता : वॉटरफॉल इन्सॉल्वन्सी प्रोफेशनल्स प्रा., लि., १२२१, मेकर चेंबर ५, नरिमन पॉईंट, मुंबई – ४०००२१ ईमेल: eoi.mypenterprises@gmail.com
९.	कोडच्या कलम २५(२) (एच) अंतर्गत निराकरण अर्जदारांसाठी पात्रता येथे उपलब्ध	सेक्शन २९ए आणि इन्सॉल्वन्सी अँड बँकरप्टसी कोड २०१६, संदर्भात इतर तरतूदीं नुसार. आयबीबीआय ची वेबसाईट : https://ibbi.gov.in/legalframework/ वर उपलब्ध
१०.	स्वारस्याची अभिव्यक्ती प्राप्त करण्यासाठी अंतिम तारीख	२०.०७.२०२३
११.	संभाव्य निराकरण अर्जदारांची (पीआरए) तात्पुरती सूची जारी करण्याची तारीख	३०.०७.२०२३
१२.	तात्पुरत्या सूचिला असलेले आक्षेप सादर करण्यासाठी अंतिम तारीख	४.०८.२०२३
१३.	ईओआय सादर करण्यासाठी प्रक्रिया ईमेल	eoi.mypenterprises@gmail.com

दिनांक: ३०.०६.२०२३

ठिकाण: मुंबई

सही/–
गौरांग छोटालाल शाह
निराकरण व्यावसायिक
एमवायपी एंटरप्रायजेस लिमिटेड साठी

नोंदणीकृत क्र.: आयबीआयबी/आयपीए–००२/आयपी–एन००९४७/२०१९–२०२०/१३००२

एएफए : एए२/१३००२/०२/१३०३२४/२०२६७८ (१३.०३.२०२४ पर्यंत वैध)

नोंदणीकृत पत्ता: २०४, ए विंग, राज वैभव १, महावीर नगर, कांदिवली (पश्चिम), मुंबई – ४०००६७

काब्रा एक्स्ट्रूजनटेक्निक लिमिटेड

सीआयएन : एल२८९००एमएच१९८२पीएलसी०२८५३५

नोंदणीकृत कार्यालय: फॉर्च्युन टेरेसेस, १० वा मजला, न्यू लिंक रोड, अंधेरी (पश्चिम), मुंबई – ४०००५३, महाराष्ट्र, भारत

दूरध्वनी: +९१–२२–२६७३४८२२/२४ **फॅक्स क्र.** +९१–२२–२६७३५०४१

ई–मेल: ket_sd@kolsitegroup.com **संकेतस्थळ:** www.kolsite.com

४० वी वार्षिक सर्वसाधारण सभा सूचना, ई–मतदान आणि पुस्तिका बंद

याद्वारे सूचना देण्यात येते की, एजीएमच्या सूचनेमध्ये नमूद व्यवसायाच्या व्यवहाराकरिता कंपनीची ४० वी वार्षिक सर्वसाधारण सभा (एजीएम) दिनांक ०५ जानेवारी, २०२३ रोजीचे सेबी परिपत्रक क्र. सेबी/एचओ/सीएफडी/पीओडी–२/पी/सीआयआर/ २०२३/४ आणि निगम व्यवहार मंत्रालय (एमसीए) द्वारे निर्गमित ०५ मे, २०२० आणि २८ डिसेंबर, २०२२ रोजीचे अनुक्रमे सर्वसामान्य परिपत्रक क्र. २०/२०२० आणि १०/२०२२ आणि इतर प्रयोज्य परिपत्रक (''सदर परिपत्रक'') नुसार व्हिडिओ कॉन्फरन्सिंग (व्हीसी)/ अन्य ऑडिओ व्हिज्युअल माध्यम (ओएव्हीएम) द्वारे शुक्रवार, २२ जुलै, २०२३ रोजी दु. ०३.०० वा. घेण्यात येणार आहे. त्यानुसार, व्यक्तीशः एजीएममध्ये उपस्थिती आणि प्रॉक्सीची नियुक्तीकरण्याकरिता सुविधा उपलब्ध नसेल. व्हीसी/ओएव्हीएमद्वारे उपस्थित सभासद गणपूर्तीच्या उद्देशाकरिता गणण्यात येतील. एजीएमच्या सूचनेसह वित्तीय वर्ष २०२२–२३ करिता वार्षिक अहवाल केवळ २९ जून, २०२३ रोजी डिपॉझिटरी पार्टिसिपंट्स, शेअर हस्तांतरण एजंट आणि/वा कंपनीकडे ई–मेल आयडी नोंदणीकृत असणाऱ्या सभासदांना पाठविण्यात आल्या आहेत आणि सदरच्या प्रत्यक्ष प्रती कोणत्याही सभासदांना पाठविण्यात आलेल्या नाहीत. सदर दस्तावेज कंपनीचे संकेतस्थळ www.kolsite.com आणि बीएसई लिमिटेडचे आणि नॅशनल स्टॉक एक्स्चेंज ऑफ इंडिया लिमिटेडचे संकेतस्थळ असे www.bseindia.com आणि www.nseindia.com अनुक्रमे यावरदेखील उपलब्ध आहेत.

कंपनी अधिनियम, २०१३ च्या कलम ९१ सहवाचता त्यान्वये नियमावलीनुसार, कंपनीची सभासद नोंदणी आणि शेअर हस्तांतरण पुस्तिका शनिवार, १५ जुलै, २०२३ पासून ते शुक्रवार, २१ जुलै, २०२३ पर्यंत (दोन्ही दिवस मिळून) बंद राहील.

कंपनी अधिनियम, २०१३ च्या कलम १०८ सहवाचता त्यान्वये नियमावली आणि सेबी (लिस्टिंग ऑब्लिगेशन्स अँड डिस्क्लोजर रिक्वायरमेंट्स) रेग्युलेशन्स, २०१५ च्या नियम ४४ च्या तरतुदींनुसार, कंपनी नॅशनल सिक्युरीटीज डिपॉझिटरी लिमिटेड (''एनएसडीएल'') द्वारे वरील नमूद एजीएम येथे व्यवहार करण्यात येणाऱ्या व्यवसायासंदर्भात त्यांच्या सभासदांना ई–मतदान/रिमोट ई–मतदान सुविधा पुरवित आहे. ई–मतदानाकरिता सूचना सदर सूचनेत नमूद आहे, जे एनएसडीएल संकेतस्थळ www.evoting.nsdl.com वरदेखील उपलब्ध आहे. सभासदांना पुढे सूचित करण्यात येते कीः

- कट–ऑफ तारखेरोजी अर्थात शुक्रवार, १४ जुलै, २०२३ रोजी लाभप्रद मालकां/सभासदांच्या नोंदणीत ज्या व्यक्तीचे नाव नोंदवलेले आहे केवळ तेच एजीएमदरम्यान ई–मतदान वा रिमोट ई–मतदानाच्या सुविधा प्राप्त करण्यासाठी हक्कदार असतील.
- रिमोट ई–मतदान कालावधी मंगळवार, १८ जुलै, २०२३ रोजी स. ९.०० वा. सुरू होईल आणि गुरुवार, २० जुलै, २०२३ रोजी संध्या. ५.०० वाजेपर्यंत संपेल. वरील नमूद कालावधीनंतर रिमोट ई–मतदानाला परवानगी नसेल.
- सभासदाद्वारे ठरावावर एकदा मत दिल्यास, त्यानंतर सभासदांना बदल करण्याची परवानगी नाही.
- एजीएमदरम्यान ई–मतदानाद्वारे ज्या सभासदांनी त्यांचे मत दिलेले नाही, ते एजीएमदरम्यान त्यांचे मत देण्यास हक्कदार असतील. एजीएमपूर्वी रिमोट ई–मतदानाद्वारे ज्यांनी त्यांचे मत दिले आहे असे सभासद एजीएममध्ये सहभागी आणि उपस्थित राहू शकतात पण त्यांचे मत पुन्हा देण्यास हक्कदार नसतील.
- कट ऑफ तारखेरोजी शेअर्स धारण आणि सूचना पाठवल्यानंतर जे कंपनीचे सभासद बनले आहेत, ते evotingnsdl.co.in अथवा ket_sd@kolsitegroup.com यांना विनंती पाठवून त्यांचा युअर आयडी आणि पासवर्ड प्राप्त करून शकतात आणि रिमोट ई–मतदानाकरिताही तुम्ही पर्याय निवडू शकता. ई–मतदानाकरिता एनएसडीएलसह कोणत्याही व्यक्तीने आधीच नोंदणीकृत केले असेल तर रिमोट ई–मतदानाकरिता अस्तित्वातील युजर आयडी आणि पासवर्ड वापरता येईल.
- ई–मतदानासंदर्भात, सभासदांनी फ्रिकेन्टली आस्क्ड क्वेशन्स (एफएक्यूज) आणि www.evoting.nsdl.com चा डाऊनलोड सेक्शन मध्ये उपलब्ध भागधारकांना ई–मतदान मॅन्युअल च्या संदर्भ घ्यावा अथवा टोल फ्री क्र. १८००१०२०९९०/ १८००२२४४३० येथे संपर्क साधावा वा श्री. सागर गुधाते, एनएसडीएल व्यवस्थापक, नॅशनल सिक्युरिटीज डिपॉझिटरी लि., ट्रेड वर्ल्ड, ४ था मजला, कमला मिल्स कंपाऊंड, सेनापती बापट मार्ग, लोअर परेल, मुंबई – ४०००१३ येथे evotingnsdl.co.in येथे ई–मेल पाठवावा.

काब्रा एक्स्ट्रूजनटेक्निक लिमिटेडकरिता
सही/–
अँटनी आलापाट
कंपनी सचिव

तारीखः २९ जून, २०२३

ठिकाणः मुंबई

महिंद्रा रूरल हाऊसिंग फायनान्स लि.

रजि. कार्यालय : महिंद्रा टॉवर्स, पी.के. कुर्ने चौक, वरळी, मुंबई

क्षेत्रिय कार्यालय : रत्नागिरी

ताबा सूचना

आर्थिक मालमत्तेच्या सेक्युरिटायझेशन अॅण्ड रिकन्स्ट्रक्शन ऑफ फायनान्शियल असेट अॅण्ड एन्फोर्समेंट ऑफ सेक्युरिटी इंटरेस्ट अॅक्ट २००२ अंतर्गत अंमलबजावणी

ज्या अर्थी खालील सही करणार **महिंद्रा रूरल हाऊसिंग फायनान्स लि.,** यांचे अधिकृत अधिकारी यांनी दि सेक्युरिटायझेन अॅण्ड रिकन्स्ट्रक्शन ऑफ फायनान्शीयल असेटस् अॅण्ड एन्फोर्समेंट ऑफ सेक्युरिटी इंटरेस्ट अॅक्ट, २००२ मधील कायद्याचे कलम १३(१२) व नियम ८ व ९ सह वाचून त्या अन्वये प्राप्त झालेल्या अधिकारानुसार खालील ऋणको/ जामीनदार यांना मागणी नोटीस पाठवून त्यांनी मागणी नोटीस मधील नमूद रक्कम व त्यावरील पुढील व्याज, आकस्मिक खर्च, दंड इत्यादीसहीत त्यांना नोटीस मिळाल्यापासून ६० दिवसांचे आत भरणेस कळविले होत .उपरोक्त नोटीसप्रमाणे मागणी केलेली रक्कम मुदतीत भरण्यास कर्जदार यांनी कसूर केलेली आहे. त्या अर्थी, कर्जदारास व तमाम जनतेस कळविण्यात येते की, खाली सही करणार अधिकृत अधिकारी यांनी खालील परिशिष्टात नमूद केलेल्या मिळकतीचा उपरोक्त कायद्याचे कलम १३(४) नियम ८ व ९ वाचून त्या अन्वये प्राप्त अधिकारानुसार खालील नमूद तारखेस **प्रत्यक्ष ताबा** घेतला आहे.सबब विशेषतः कर्जदार व तमाम जनतेस कळविण्यात येते की, खालील परिशिष्टात नमूद केलेल्या मिळकतीबाबत कोणीही, कसल्याही प्रकारचा व्यवहार करू नये. याउपर कोणीही सदरील मिळकतीबाबत व्यवहार केल्यास तो व्यवहार **महिंद्रा रूरल हाऊसिंग फायनान्स लि.** यांचा खालील नमूद रक्कम आणि त्यावरील व्याज व इतर खर्चाच्या बोजासहीत असेल.

अचल मालमत्तेचे विवरण

फिनोन क्रमांक	कर्जदार / जामीनदाराचे नाव	तारण मालमत्तेचे विवरण आणि क्षेत्र रेकॉर्डवरील चतु:सिमेच्या आतील मिळकत	मागणी दिनांक देय रक्कम	प्रत्यक्ष ताबा दिनांक
1095894 - XSEMRTN00922356 - RATNAGIRI,MH	कर्जदारः निर्मला यशवंत जाधव, मुकेश यशवंत जाधव, ५३६ ५३९ बौद्धवाडी, धामणसे, ता. व जिल्हा रत्नागिरी– ४१५६१२	सर्व साहित्य व बांधकामासहित बेअरिंग ग्रामपंचायत मालमत्ता क्रमांक ५३६ ,सर्व्हे नं.१२८/१/५ मौजे धामणसे, ता. व जिल्हा रत्नागिरी– ४१५६१२, ० एच २८ आर (२००८) चौ.मी. चतु:सिमा: पूर्व: श्री सुदाम सखाराम जाधव, श्री सखाराम सोना जाधव, श्री संतोष दत्तात्रय कानडे इत्यादी भाडेकरू, पश्चिम: वहाळ, दक्षिण: श्री. धर्मदास सखाराम जाधव, उत्तर: श्री. संतोष दत्तात्रय कानडे भाडेकरू इत्यादी.	०६–०९–२०२१ ५५९७५३	२३.०६.२०२३

ठिकाण : रत्नागिरी

दिनांक : २९.०६.२०२३

(मजकूरात संदिग्धता असल्यास इंग्रजी मजकूर ग्राह्य मानावा)

सही/–
अधिकृत अधिकारी
महिंद्रा रूरल हाऊसिंग फायनान्स लि.

HDFC

हाऊसिंग डेव्हलपमेंट फायनान्स कॉर्पोरेशन मर्यादित

(एचडीएफसी हाऊस, शरणपूर लिंक रोड, नाशिक–४२२००५)

फोन नं.: ०२५३–६६०६००० कॉर्पोरेट आयडेंटी नंबर : एल७०१००एमएच१९७७पीएलसी०१९९१६. वेबसाईट : www.hdfc.com

मागणी सूचना

(सिक्युरिटायझेशन अॅण्ड रिकन्स्ट्रक्शन ऑफ फायनान्शियल असेट अॅण्ड एन्फोर्समेंट ऑफ सिक्युरिटी इंटरेस्ट कायदा २००२ (कलम १३(२) सिक्युरिटी इंटरेस्ट (एन्फोर्समेंट) कायदा २००२ चा कलम ३ (१) बरोबर (सरफेसी कायदा) वाचावा)

खालील सही करणारे हाऊसिंग डेव्हलपमेंट फायनान्स कॉर्पोरेशन लिमिटेड (एचडीएफसी) चे स्वीकृत अधिकारी, सिक्युरिटायझेशन अॅण्ड रिकन्स्ट्रक्शन ऑफ फायनान्शियल असेट अॅण्ड एन्फोर्समेंट ऑफ सिक्युरिटी इंटरेस्ट अॅक्ट २००२ आणि सिक्युरिटी इंटरेस्ट (एन्फोर्समेंट) कायद्याखाली विभाग १३ (१२) प्रमाणे कलम ३ नुसार त्यांना मिळालेल्या अधिकाराचा वापर करुन उपरोक्त कायदा कलम १३ (२) नुसार खालील नमूद संबंधित कर्जदार / कायदेशीर वारस / प्रतिनिधींस खालील तपशीलानुसार मागणी नोटीस मिळाल्यापासून रकमेचा ६० दिवसात भरणा करण्यास सांगितले आहे. संबंधित कर्जदार / कायदेशीर वारस / प्रतिनिधींच्या मागील माहिती असलेल्या पत्त्यावर सदर मागणी सूचना खालील सही करणाऱ्याने चिटकवलेली आहे. संबंधित नोटीसीची प्रत खाली सही करणाऱ्यांकडे संबंधित कर्जदार / कायदेशीर वारस / प्रतिनिधींना, त्यांची इच्छा असल्यास कोणत्याही कामकाजाचे दिवशी नेहमीच्या कार्यालयीन वेळेत मिळू शकेल.

वरील संबंधात पुन्हा एकदा मागणी पत्राद्वारे संबंधित कर्जदार / कायदेशीर वारस / प्रतिनिधींना सूचित करण्यात येते की सदर नोटीस प्रसिद्ध झालेपासून ६० दिवसात खालील तपशीलासह त्यांच्या नांवासमोर नमूद केल्याप्रमाणे रकमेचा १८% द.सा.प्रमाणे पुढील व्याजासह संबंधित कर्जदाराने केलेल्या कर्जकरारातील लेखी अटी-शर्तीनुसार रकमेचा भरणा एचडीएफसीला करण्यात यावा. कर्ज परतफेडीसाठी संबंधित कर्जदाराने एचडीएफसी लि. कडे खालील मालमत्ता गहाण ठेवलेली आहे.

सुरक्षा तारण ठेवलेली मालमत्ता सोडवून घेण्यासाठी मिळणाऱ्या कालावधीबद्दल कायदा १३च्या कलम ८ कडे कर्जदार/त्यांचे कायदेशीर वारस/कायदेशीर प्रतिनिधी यांचे लक्ष वेधण्यात येत आहे.

अ.नं.	कर्जदार/कायदेशीर वारस / कायदेशीर प्रतिनिधीचे नांव	थकबाकी रक्कम रुपये*	मागणी सूचना तारीख	सुरक्षेपोटी स्थावर मालमत्तेचे वर्णन
१.	**श्री.कानवडे रामचंद्र भगवान (कर्जदार) सौ.कानवडे प्रियांका रामचंद्र (सह कर्जदार)**	रु.१९,५२,२९४/- ३०/०९/२०२२* पर्यंत	०६/१२/२०२२	फ्लॅट–ब २०१, २रा मजला, प्रतिक सृष्टी ब टाईप, प्लॉट ३,४,५, गट नं.६६, एस.एस.सिंगलटोन जवळ, मौजे नक्षत्रवाडी, तालुका व जिल्हा औरंगाबाद-४३१००१. (एकूण बांदीव क्षेत्र ४५.६४ चौ.मी., कार्पेट क्षेत्र ४२.९८ चौ.मी.)
२.	**मयत सौ.सोधी सतनामकौर महिंदरसिंग १) श्री.व्यास श्रीकांत हरिनिवास** व ज्ञात अज्ञात कायदेशीर वारसदार, कायदेशीर प्रतिनिधी	रु.१३,७६,८६४/- ३१/०५/२०२३* पर्यंत	२८/०६/२०२३	फ्लॅट-३०४, स्टिल्ट २रा मजला, अमृतवेल अपार्टमेंट, बिल्डींग ब, प्लॉट १, सर्व्हे नं.११९/५+६+७+१७, आराधना कॉलनी समोर, बोरुडे मळा, बालिकाश्रम रोड, मौजे चौराना (बु), तालुका व जिल्हा अहमदनगर-४१४००१. (एकूण कार्पेट क्षेत्र ४२.०० चौ.मी., एकूण बांधीव क्षेत्र ५२.५० चौ.मी.)

* त्यावरील १८% दराने व्याज आणि प्रासंगिक खर्च, किंमत, आकारणी वर उल्लेखिलेल्या तारखेपासून रक्कम भरणा करण्याच्या तारखेपर्यंत.

वरीलप्रमाणे संबंधित कर्जदार एचडीएफसी लि. ला रकम परत करण्यास चुकल्यास, एचडीएफसी लि. चे प्राधिकृत अधिकारी वर नमूद कायद्याचे कलम १३(४) अन्वये तारण मालमत्ता/स्थावर मालमत्तेची विल्हेवाट लावतील व त्याच्या खर्च व परिणामांची संपूर्ण जबाबदारी संबंधित कर्जदार/कायदेशीर वारस/प्रतिनिधींची राहील.

या कायद्यान्वये संबंधित कर्जदार / कायदेशीर वारस / प्रतिनिधींना वरील तारण मालमत्तेची हस्तांतरण, विक्री, लीज व अन्य कोणत्याही मार्गाने एचडीएफसी लि. च्या लेखी पूर्वपरवानगी/संमतीशिवाय करण्यास प्रतिबंध करण्यात येत आहे. कोणत्याही इसमाने कायद्यातील तरतुदींचे उल्लंघन करुन व्यवहाराचा प्रयत्न केल्यास तो शिक्षा आणि दंडासाठी कायद्याने पात्र होईल.

(इंग्रजीतील मूळ सूचना ग्राह्य धरावी.)

ठिकाण : औरंगाबाद/अहमदनगर

दिनांक : ३०/०६/२०२३

एच.डी.एफ.सी. लि.,करिता
सही/-
प्राधिकृत अधिकारी

रजि. ऑफीस : रेमन हाऊस, एच.टी.पारेख मार्ग, १६९, बॅकबे रिक्लेमेशन, चर्चगेट.

रजि. ऑफीस फोन नं.: ६६३१६०००, २२८२०२८२ कॉर्पोरेट आयडेंटी नंबर :२२ एल७०१००एमएच१९७७पीएलसी०१९९१६

(Continued from previous page...)

Date of Closure of Tendering Period (**"Offer Closing Date"**)	Wednesday, August 30, 2023
Last date of communicating of rejection/acceptance and payment of consideration for accepted tenders/return of unaccepted shares	Wednesday, September 13, 2023
Last date for publication of post Open Offer public announcement	Thursday, September 21, 2023
Last Date of Filing the Final report to SEBI	Thursday, September 21, 2023

**The above timelines are indicative (prepared on the basis of timelines provided under the SEBI (SAST) Regulations) and are subject to receipt of statutory/ regulatory approvals and may have to be revised accordingly. To clarify, the actions set out above may be completed prior to their corresponding dates subject to compliance with the SEBI (SAST) Regulations.*

***Identified Date is only for the purpose of determining the names of the Equity Shareholders of the Target Company as on such date to whom the Letter of Offer would be sent by email. It is clarified that all the Public Shareholders (registered or unregistered) are eligible to participate in this Offer any time before the closure of this Open Offer.*

VIII. PROCEDURE FOR TENDERING THE EQUITY SHARES IN CASE OF NON RECIEPT OF LETTER OF OFFER:

1. All the Public Shareholders of the Target Company, whether holding the Equity Shares in physical form or dematerialized form are eligible to participate in this Offer at any time during the period from Offer opening Date and offer Closing Date (**"Tendering Period"**) for this Open Offer.
2. Persons who have acquired Equity Shares but whose names do not appear in the register of members of the Target Company on the Identified Date or unregistered owners or those who have acquired Equity Shares after the Identified Date or those who have not received the Letter of Offer, may also participate in this Open Offer. Accidental omission to send the Letter of Offer to any person to whom the Offer is made or the non-receipt or delayed receipt of the Letter of Offer by any such person will not invalidate the Offer in any way.
3. The LOF shall be sent through electronic means to those Public Shareholder(s) who have registered their email ids with the depositories / the Company and also will be dispatched through physical mode by registered post / speed post / courier to those Public Shareholder(s) who have not registered their email ids and to those Public Shareholder(s) who hold Equity Shares in physical form. Further, on receipt of request from any Public Shareholder to receive a copy of LOF in physical format, the same shall be provided.
4. The Public Shareholders may also download the Letter of Offer from the SEBI's website (www.sebi.gov.in) or obtain a copy of the same from the Registrar to the Offer on providing suitable documentary evidence of holding of the Equity Shares and their folio number, DP identity-client identity, current address and contact details.
5. This Open Offer will be implemented by the Acquirers through a stock exchange mechanism made available by stock exchanges in the form of a separate window (**"Acquisition Window"**), as provided under the SEBI (SAST) Regulations and SEBI circular CIR/CFD/POLICYCELL/1/2015 dated April 13, 2015 and CFD/DCR2/CIR/P/2016/131 dated December 9, 2016 and SEBI circular no. SEBI/HO/CFD/DCR-III/CIR/P/2021/615 dated August 13, 2021 and on such terms and conditions as may be permitted by law from time to time.
6. BSE shall be the designated stock exchange for the purpose of tendering Equity Shares in the Open Offer.
7. Acquirers have appointed Pravin Ratilal Share and Stock Brokers Limited (**"Buying Broker"**) as their broker for the Open Offer through whom the purchases and settlement of the Offer Shares tendered under the Open Offer shall be made. The contact details of the Buying Broker are as mentioned below:
   Name: Pravin Ratilal Share and Stock Brokers Limited
   Address: Sakar-1, 5th Floor, Opp Gandhigram Railway Station, Navrangpura, Ahmedabad - 380009
   SEBI Reg. No: INZ000206732 | **Tel No.:** 079-26553792
   Email: info@prssb.com | **Website:** http://www.prssb.com/
   Contact Person: Drasti Desai
8. Public Shareholders who desire to tender their Equity Shares under the Open Offer would have to intimate their respective stock-brokers (**"Selling Broker"**) within the normal trading hours of the secondary market, during the Tendering Period.
9. A separate acquisition window will be provided by the BSE to facilitate placing of sell orders. The Selling Broker can enter orders for dematerialized as well as physical Equity Shares.
10. The Selling Broker would be required to place an order/bid on behalf of the Public Shareholders who wish to tender their Equity Shares in the Open Offer using the acquisition window of the BSE. Before placing the bid, the concerned Public Shareholder/Selling Broker would be required to mark lien on the tendered Equity Shares. Details of such Equity Shares marked as lien in the demat account of the Public Shareholders shall be provided by the depositories to the Clearing Corporation in accordance with SEBI circular no. SEBI/HO/CFD/DCR-III/CIR/P/2021/615 dated August 13, 2021.
11. The cumulative quantity tendered shall be displayed on the BSE website (www.bseindia.com) throughout the trading session at specific intervals during the Tendering Period.
12. As per the provisions of Regulation 40(1) of the SEBI LODR Regulations and SEBI's press release dated December 3, 2018, bearing reference no. PR 49/2018, requests for transfer of securities shall not be processed unless the securities are held in dematerialised form with a depository with effect from April 01, 2019. However, in accordance with the circular issued by SEBI bearing reference number SEBI/HO/CFD/CMD1/CIR/P/2020/144 dated July 31, 2020, shareholders holding securities in physical form are allowed to tender shares in an Open Offer. Such tendering shall be as per the provisions of the SEBI (SAST) Regulations. Accordingly, Public Shareholders holding Equity Shares in physical form as well are eligible to tender their Equity Shares in this Open Offer as per the provisions of the SEBI (SAST) Regulations.
13. The process of tendering Equity Shares by the Equity Shareholders holding in demat and physical Equity Shares will be separately enumerated in the Letter of Offer

IX. THE DETAILED PROCEDURE FOR TENDERING THE EQUITY SHARES IN THE OFFER WILL BE AVAILABLE IN THE LETTER OF OFFER THAT WOULD BE MAILED TO THE EQUITY SHAREHOLDERS OF THE TARGET COMPANY AS ON THE IDENTIFIED DATE.

X. OTHER INFORMATION:

1. The Acquirers accept full responsibility for the information contained in the PA and this DPS (other than such information as has been obtained from public sources or provided by or relating to and confirmed by the Target Company and/or the Seller) and undertake that they are aware of and will comply with their obligations as laid down in the SEBI (SAST) Regulations in respect of this Open Offer.
2. Pursuant to Regulation 12 of SEBI (SAST) Regulations, the Acquirers have appointed Vivro Financial Services Private Limited (SEBI Reg. No: MB/INM000010122), as the Manager to the Open Offer as per the details below:
   VIVRO
   VIVRO FINANCIAL SERVICES PRIVATE LIMITED
   Address: Vivro House, 11 Shashi Colony, Opp. Suvidha Shopping Centre, Paldi, Ahmedabad - 380007. Gujarat. India.
   CIN: U67120GJ1996PTC029182 | **Tel No.:** 079- 4040 4242;
   Email: investors@vivro.net | **Website:** www.vivro.net
   SEBI Reg. No. MB/INM000010122 | **Contact Person:** Shivam Patel / Hardik Vanpariya
3. The Acquirers have appointed Bigshare Services Private Limited as the Registrar to the Offer, as per details below:
   Bigshare Services Pvt. Ltd.
   BIGSHARE SERVICES PRIVATE LIMITED
   Address: S6-2, 6th Floor, Pinnacle Business Park, Next to Ahura Centre, Mahakali Caves Road, Andheri (East), Mumbai - 400093, India.
   CIN: U99999MH1994PTC076534
   Tel No.: +91-22-6263 8200 | **Fax No.:** +91 - 22 - 6263 8299
   Email: openoffer@bigshareonline.com | **Website:** www.bigshareonline.com
   Investors Grievance Email ID: investor@bigshareonline.com
   SEBI Reg. No. INR000001385 | **Contact Person:** Ajay Sangle
4. This DPS and the PA shall also be available on SEBI's website at www.sebi.gov.in and on the website of Manager to the Offer at www.vivro.net.

Issued by Manager to the Offer on behalf of the Acquirers:

Sd/- Kamini Bhupen Vasa Acquirer-1	Sd/- Nicky Hemen Vasa Acquirer-2	Sd/- Priyank Hemen Vasa Acquirer-3

Date: June 29, 2023

Place: Ahmedabad, Gujarat

AdBaaz